

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/273(AHM)2021 in IA 698 of 2020 in CP(IB) 53 of 2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2021

Name of the Company: HR Commercial Pvt Ltd.
V/s
Sundaresh Bhat Liquidator of ABG Shipyard Ltd

Section 60(5) of the Insolvency and Bankruptcy Code r.w Rule 11 of NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

**ORDER
(through video conferencing)**


Mr. Monaal Davawala, Advocate appeared on behalf of Liquidator. Mr. Mihir Thakore, Sr. Advocate along with Mr. Salil Thakore, Advocate appeared on behalf of Applicant.

In view of the order passed in IA/303(AHM) 2021, the Applicant is at liberty to take appropriate steps for making amendment in the instant application with an advance copy to the other side. Other side is at liberty to file reply, if any, on or before 03.05.2021.


Restrain order so passed on previous date be extended.

Parties are at liberty to file written submission before 3 days of the date fixed.

List the matter on 03.05.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 27th day of April, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**